

HIGH COURT FOR THE STATE OF TELANGANA

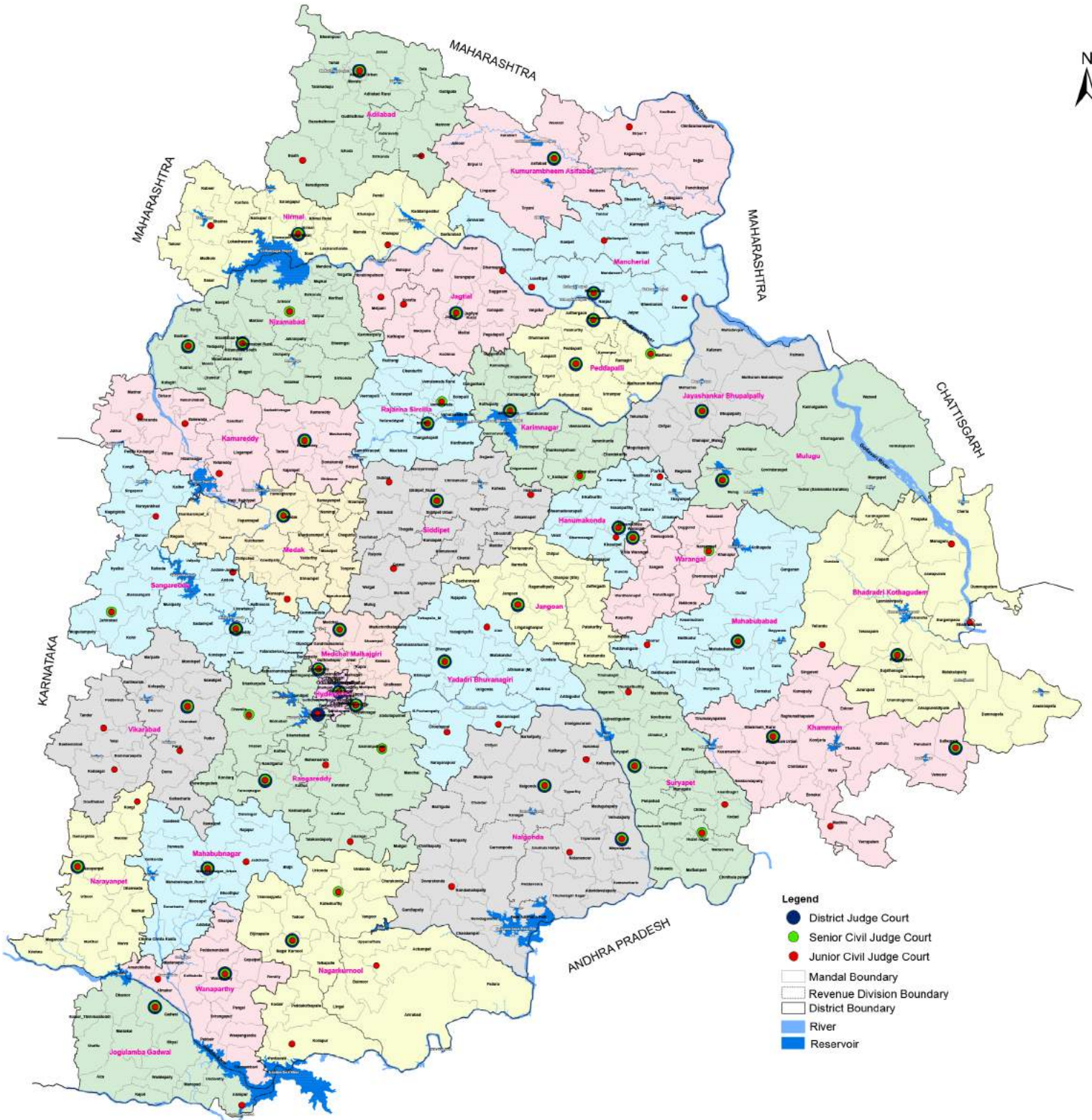
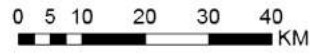
REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



RANGAREDDY JUDICIAL DISTRICT



Judicial Districts Map Telangana State

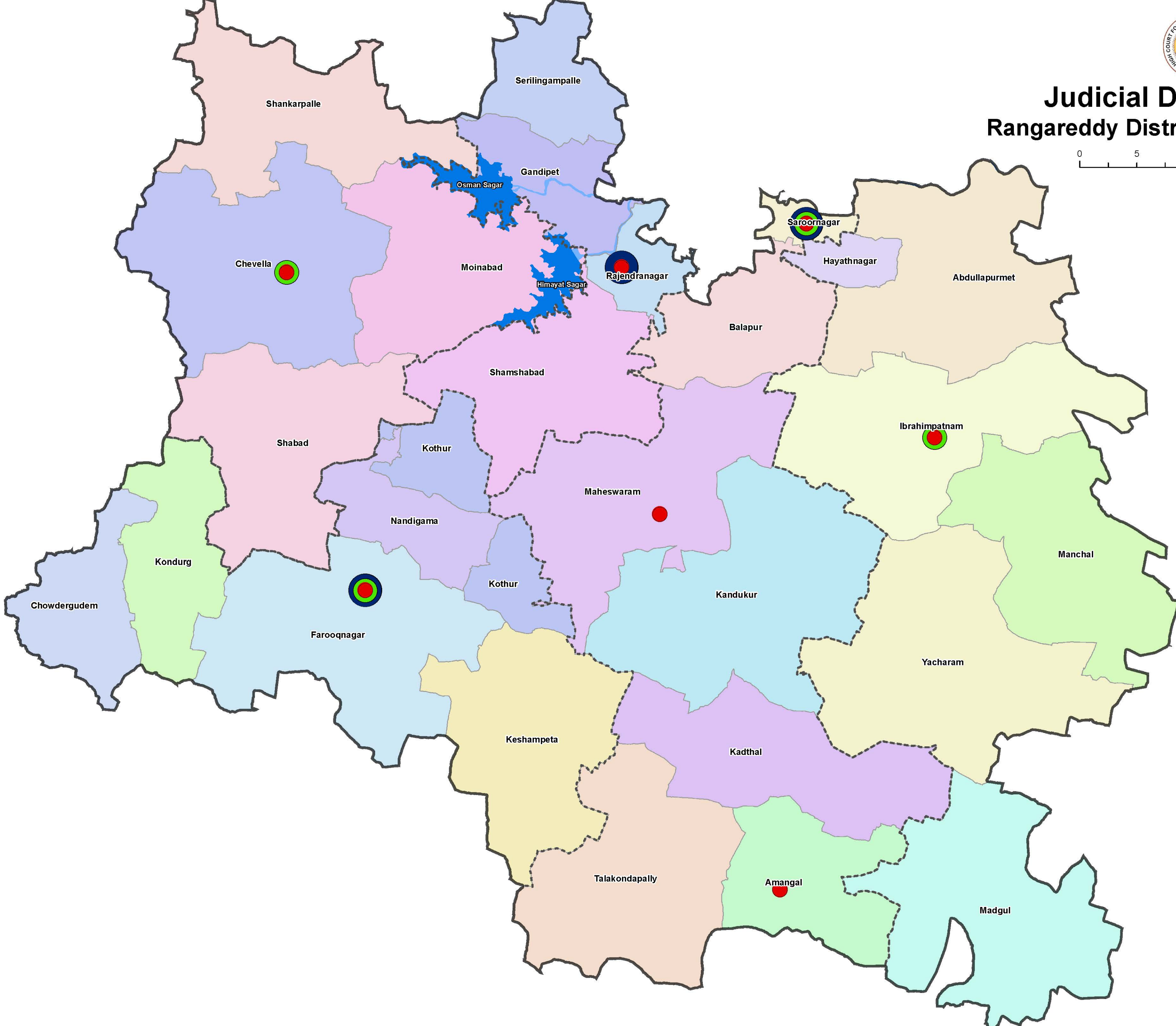
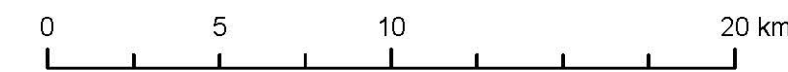


- Legend**
- District Judge Court
 - Senior Civil Judge Court
 - Junior Civil Judge Court
 - Mandal Boundary
 - Revenue Division Boundary
 - District Boundary
 - River
 - Reservoir


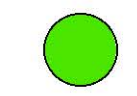
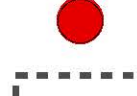






Judicial Districts Map

Rangareddy District, Telangana State



Court Type

-  District Judge Court
-  Senior Civil Judge Court
-  Junior Civil Judge Court
-  Revenue Divisions
-  District Boundary
-  Reservoir
-  River



**GOVERNMENT OF TELANGANA
ABSTRACT**

Courts – Rangareddy District – Establishment of District Court at Rangareddy District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts - Notifying the local limits of jurisdiction under Telangana Civil Courts Act, 1972 & Code of Criminal Procedure, 1973 – Amendment - Notification - Orders – Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 73

Dated: 01-06-2022
Read the following:-

1. G.O.Ms.No.43 Law (LA, LA&J–Home–Courts.A2) Department, Dated: 17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated:27-05-2022.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, and in supersession of the orders issued vide G.O.Ms.No.43, Law (LA, LA&J–Home–Courts.A2) Department, dt:17.05.2022, the Government of Telangana hereby issues the following Notifications under Telangana Civil Courts Act, 1972 and Code of Criminal Procedure, 1973, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:01-06-2022 and shall come into force with effect from 02-06-2022.

I. Under Telangana Civil Courts Act, 1972

NOTIFICATION – I

In exercise of the powers conferred under Sub-Section (1) of Section 10 and Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby establishes a District Court for Rangareddy District with a District Judge, Additional District Judges comprising the Revenue Divisions of Ibrahimpatnam, Rajendranagar, Shadnagar, Kandukur and Chevella with effect on and from the date the Officer posted as District Judge assumes charge.

NOTIFICATION – II

In exercise of the powers conferred under Sub-Section (1) of Section 12 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that the following Courts already functioning in the erstwhile District of Rangareddy shall be deemed to have been established in the District of Rangareddy from the date of establishment of the District Court for the District of Rangareddy.

1. The Senior Civil Judge's Court, L.B.Nagar.
2. The Senior Civil Judge's Court, Chevella.
3. The Senior Civil Judge's Court, Ibrahimpatnam.
4. The Senior Civil Judge's Court, Shadnagar.
5. The Junior Civil Judge's Court, L.B.Nagar
6. The Junior Civil Judge's Court, Hayathnagar
7. The Junior Civil Judge's Court, Ibrahimpatnam
8. The Junior Civil Judge's Court, Rajendranagar
9. The Junior Civil Judge's Court, Shadnagar
10. The Junior Civil Judge's Court, Maheswaram
11. The Junior Civil Judge's Court, Chevella
12. The Junior Civil Judge's Court, Sherlingampally, Rangareddy District at Kukatpally.
13. The Junior Civil Judge's Court, Amangal

NOTIFICATION – III

In exercise of the powers conferred under Sub-Section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect on and from the date of establishment of the District Court, Rangareddy District the Courts mentioned in Column No.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Column No.(2) thereof.

(PTO)

SCHEDULE

NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, L.B.Nagar, Rangareddy District	Original and Appellate Jurisdiction over the entire area comprising Revenue District of Rangareddy (Except Sherlingampally mandal) as constituted in G.O.Ms.No.250, Revenue (DA-CMRF) Department, dated 11.10.2016 and as amended vide G.O.Ms.No.15, Revenue (DA-CMRF) Department, dated 24.01.2017
Additional District Court, Sherlingampally, Rangareddy District at Kukatpally.	Original and Appellate Jurisdiction over the entire area comprising Revenue Mandal of Sherlingampally in Rangareddy District as constituted in G.O.Ms.No.250, Revenue (DA-CMRF) Department, dated 11.10.2016 and as amended vide G.O.Ms.No.15, Revenue (DA-CMRF) Department, dated 24.01.2017
The Government hereby specifies the sitting of the Court of Additional District Court, Sherlingampally, Rangareddy District at Kukatpally as per Section 21 (3) of the Civil Courts Act, 1972.	
Subordinate Judges Court, L.B.nagar Rangareddy District	Original Jurisdiction over the areas comprising the Revenue Mandals of Hayathnagar, Abdullapurmet, Shamshabad, Rajendranagar, Gandipet, Saroornagar and Balapur.
Subordinate Judges Court, Sherlingampally, Rangareddy District at Kukatpally.	Original Jurisdiction over the areas comprising the Revenue Mandal of Sherlingampalli
The Government hereby specifies the sitting of the Court of Subordinate Judges Court, Sherlingampally, Rangareddy District at Kukatpally as per Section 21 (3) of the Civil Courts Act, 1972.	
Subordinate Judges Court, Ibrahimpatnam Rangareddy District	Original Jurisdiction over the areas comprising the Revenue Mandals of Ibrahimpatnam, Maheswaram, Kandukur, Manchal and Yacharam,
Subordinate Judges Court, Shadnagar Rangareddy District	Original Jurisdiction over the areas comprising the Revenue Mandals of Nandigama, Kothur, Farooqnagar, Keshampet, Kondurg, Jilled Chowdergudem, Thalakondapally, Madgul, Kadthal and Amangal
Subordinate Judges Court, Chevella Rangareddy District	Original Jurisdiction over the areas comprising the Revenue Mandals of Chevella, Shankarpalle, Moinabad and Shabad.

NOTIFICATION – IV

In exercise of the powers conferred under Sub-Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana, hereby appoints L.B.Nagar as the place of sittings of the District Court, Additional District Court at L.B.Nagar and the Government under Sub-Section (3) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), specifies the place of sitting of Additional District Court and Subordinate Judges's Courts at Kukatpally and the place of sitting of the Subordinate Judge's Court at L.B.Nagar, Ibrahimpatnam, Shadnagar and Chevella.

NOTIFICATION – V

In exercise of the powers conferred under Sub-Section (1) of Section 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government in consultation with the High Court for the State of Telangana, hereby specifies that with effect on and from the date of establishment of the District Court Rangareddy District the Court of Junior Civil Judge shown in Column No.(2) of the Table below shall be deemed to function within Rangareddy District and continue to be located at the places shown against each of them in the corresponding entry in Column No.(3) and shall have and exercise jurisdiction over the areas mentioned in Column No.(4) thereof.

S.No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	L.B.Nagar	Over the entire Revenue Mandals of Saroornagar and Balapur
2.	Junior Civil Judge	Hayathnagar	Over the entire Revenue Mandals of Hayathnagar and Abdullapurmet
3.	Junior Civil Judge	Ibrahimpattam	Over the entire Revenue Mandals of Ibrahimpattam, Manchal, and Yacharam
4.	Junior Civil Judge	Rajendranagar	Over the entire Revenue Mandals of Rajendranagar, Gandipet and Shamshabad
5.	Junior Civil Judge	Shadnagar	Over the entire Revenue Mandals of Nandigama, Kothur, Farooqnagar, Keshampet, Kondurg, and Jilled Chowdergudem
6.	Junior Civil Judge	Maheswaram	Over the entire Revenue Mandals of Maheswaram and Kandukur,
7.	Junior Civil Judge	Chevella	Over the entire Revenue Mandals of Chevella, Shankarpalle, Moinabad and Shahbad
8.	Junior Civil Judge	Amangal	Over the entire Revenue Mandals of Madgul, Talakondapalli, Kadtal and Amangal.
9.	Junior Civil Judge	Sherlingampally, Rangareddy District at Kukatpally.	Over the entire Revenue Mandals of Sherlingampally.
The Government hereby specifies the sitting of the Court of Junior Civil Judges, Rangareddy at Kukatpally as per Section 21 (3) of the Civil Courts Act, 1972.			

II. Under Code of Criminal Procedure, 1973

Notification – I

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect from date of establishment of a District Court for Rangareddy District, there shall be a Sessions Division called Rangareddy Sessions Division, comprising the Revenue Divisions of Ibrahimpattam, Rajendranagar, Shadnagar, Kandukur and Chevella, **(except the area covered under Rachakonda and Cyberabad Sessions Division)** with effect from the said date, the Sessions Division of erstwhile Rangareddy District shall cease to exist.

The Government of Telangana after consultation with the High Court for the State of Telangana, hereby directs that with effect from date of establishment of a District Court for Rangareddy District, there shall be a separate Sessions Division called Metropolitan Sessions Division comprising the Rachakonda and Cyberabad Sessions Divisions.

Notification – II

In exercise of the powers conferred under Sub-section (1) of the Section 9 of the Code of Criminal Procedure, 1973, the Government of Telangana, hereby establishes a Court of Sessions for Rangareddy Sessions Division with effect from date of the establishment of a District Court for Rangareddy District.

Notification – III

In exercise of the powers conferred under Sub-Section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana, hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned places shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Rangareddy with effect from the date of establishment of the Sessions Division for Rangareddy District.

::4::

1. Judicial Magistrate of First Class, L.B.Nagar
2. Judicial Magistrate of First Class, Hayathnagar
3. Judicial Magistrate of First Class, Ibrahimpatnam
4. Judicial Magistrate of First Class, Rajendranagar
5. Judicial Magistrate of First Class, Shadnagar
6. Judicial Magistrate of First Class, Maheswaram
7. Judicial Magistrate of First Class, Chevella
8. Judicial Magistrate of First Class, Amangal
9. Judicial Magistrate of First Class, Sherlingampally, Rangareddy District at Kukatpally.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for
publication of the Notification in the Telangana Gazette Extraordinary and send
40 copies directly to the High Court for the State of Telangana at Hyderabad.

Copy to:-

The PS to Secretary to CM.
The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Polices, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
All the District Collectors/ Superintendent of Police, Telangana.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana State, Hyderabad.
All the District Treasury Officers, Telangana.
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 109]

HYDERABAD, MONDAY, MAY 30, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - JUDICIAL NOTIFICATIONS ISSUED BY THE HIGH COURT.

[Memo No. 5712/Courts A2/2022-1, Home (Courts), Dated: 30th May, 2022.]

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Rangareddy from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	L.B.Nagar	Over the entire Revenue Mandals of Saroornagar and Balapur as reconstituted in the district of Rangareddy.
2.	Judicial Magistrates of First Class	Hayathnagar	Over the entire Revenue Mandals of Hayathnagar and Abdullapurmet as reconstituted in the district of Khammam.
3.	Judicial Magistrates of First Class	Ibrahimpattam	Over the entire Revenue Mandals of Ibrahimpattam, Manchal and Yacharam as reconstituted in the district of Rangareddy.
4.	Judicial Magistrates of First Class	Rajendranagar	Over the entire Revenue Mandals of Rajendranagar, Gandipet and Shamshabad as reconstituted in the district of Rangareddy.

5.	Judicial Magistrates of First Class	Shadnagar	Over the entire Revenue Mandals of Nandigama, Kothur, Farooqnagar, Keshampet, Kondurg, and Jilled Chowdergudem as reconstituted in the district of Rangareddy.
6.	Judicial Magistrates of First Class	Maheswaram	Over the entire Revenue Mandals of Maheswaram and Kandukur, as reconstituted in the district of Rangareddy.
7.	Judicial Magistrates of First Class	Chevella	Over the entire Revenue Mandals of Chevella, Shankerpalle, Moinabad and Shabad as reconstituted in the district of Rangareddy.
	Judicial Magistrates of First Class	Amangal	Over the entire Revenue Mandals of Madugul, Talakondapalli, Kadthal and Amangal as reconstituted in the district of Rangareddy.
	Judicial Magistrates of First Class	Sherlingampally, Rangareddy District at Kukatpally.	Over the entire Revenue Mandal of Sherlingampally as reconstituted in the district of Rangareddy.

Hyderabad,
27-05-2022.

(Sd/-),
Registrar General
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL COURTS

HIGH COURT FOR THE STATE OF TELANGANA

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23rd May, 2022.]

APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE
CHIEF JUDICIAL MAGISTRATES

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,
23-05-2022.

(Sd/-)
Registrar General
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 100]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]

JUDICIAL NOTIFICATION - I

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Rangareddy Sessions Division shall ordinarily hold its sitting at L.B.Nagar until further orders.

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Rangareddy from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	L.B.Nagar	Over the entire Revenue Mandals of Saroornagar and Balapur as reconstituted in the district of Rangareddy.
2.	Judicial Magistrates of First Class	Hayathnagar	Over the entire Revenue Mandals of Hayathnagar and Abdullapurmet as reconstituted in the district of Khammam.
3.	Judicial Magistrates of First Class	Ibrahimpatnam	Over the entire Revenue Mandals of Ibrahimpatnam, Manchal, Yacharam and Madugul as reconstituted in the district of Rangareddy.
4.	Judicial Magistrates of First Class	Rajendranagar	Over the entire Revenue Mandals of Rajendranagar, Shankerpalli, Gandipet and Shamshabad as reconstituted in the district of Rangareddy.
5.	Judicial Magistrates of First Class	Shadnagar	Over the entire Revenue Mandals of Nandigama, Kothur, Farooqnagar, Keshampet, Kondurg, Talakondapalli and Jilled Chowdergudem as reconstituted in the district of Rangareddy.

6.	Judicial Magistrates of First Class	Maheswaram	Over the entire Revenue Mandals of Maheswaram, Kandukur, Kadthal and Amangal as reconstituted in the district of Rangareddy.
7.	Judicial Magistrates of First Class	Chevella	Over the entire Revenue Mandals of Chevella, Moinabad and Shabad as reconstituted in the district of Rangareddy.

Hyderabad,
06-05-2022.

(Sd/-),
Registrar General,
High Court for the State of Telangana.

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తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - I EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 364]

HYDERABAD, TUESDAY, OCTOBER 11, 2016.

NOTIFICATIONS BY GOVERNMENT

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REVENUE DEPARTMENT
(DA-CMRF)

FORMATION / RE-ORGANIZATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN RANGAREDDY DISTRICT - FINAL NOTIFICATION.

[G.O.Ms.No. 250, Revenue (DA-CMRF), 11th October, 2016.]

NOTIFICATION
Form II

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

Schedule - I						
Ranga Reddy District						
Sl. No	Name of the District	Name of the Revenue Division including new Revenue Division	Mandals in the District including New Mandals	Name of the Erstwhile District	Name of the Erstwhile Revenue Division	
1	2	3	4	5	6	
1	Rangareddy	Ibrahimpattanam*	Hayathnagar	Rangareddy	Saroonagar	
2			Abdullapurmet*			
3			Ibrahimpattanam			
4			Manchal			
5			Yacharam			
6			Madgul			Mahabubnagar
7		Rajendranagar		Serilingampally	Rangareddy	Rajendranagar
8				Rajendranagar		
9				Gandipet*		
10				Shamshabad		
11		Shadnagar*		Nandigama*	Mahabubnagar	Mahabubnagar
12				Kothur		
13				Farooqnagar		
14				Keshampet		
15				Kondurg		
16		Choudergudem*				
17		Kandukur*		Saroonagar	Rangareddy	Saroonagar
18				Balapur*		
19				Maheshwaram		
20				Kandukur		
21				Kadthal*		
22				Amangal		
23		Thalakondapally				
24		Chevella		Shankarpalle	Rangareddy	Chevella
25				Moinabad		
26				Shabad		
27				Chevella		

RANGAREDDY JUDICIAL DISTRICT

S.No.	Present Nomenclature of the Court	Present Place of Sitting	Nomenclature of the Court w.e.f, 02.06.2022	Place of Sitting w.e.f., 02.06.2022
1	Principal District and Sessions Judge,	Rangareddy District at LB Nagar	Principal District and Sessions Judge,	Rangareddy District at LB Nagar
2	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge,	Cyberabad, Rangareddy District at LB Nagar.	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge,	Rangareddy District at LB Nagar.
3	Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge's Court-cum-II Additional Metropolitan Sessions Judge's Court,	Cyberabad at L.B.Nagar, Ranga Reddy District	Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge's Court-cum-II Additional Metropolitan Sessions Judge's Court,	Ranga Reddy District at LB Nagar.
4	III Additional District and Sessions Judge-cum-III Additional Metropolitan Sessions Judge,	Cyberabad at L.B.Nagar.	III Additional District and Sessions Judge-cum-III Additional Metropolitan Sessions Judge	Ranga Reddy District at LB Nagar.

5	IV Additional District and Sessions Judge-cum-IV Additional Metropolitan Sessions Judge, Cyberabad at L.B.Nagar-Cum- I Additional Family Court.	L.B.Nagar, Ranga Reddy District	IV Additional District and Sessions Judge-cum-IV Additional Metropolitan Sessions Judge, L.B.Nagar-Cum-I Additional Family Court	Ranga Reddy District at L.B.Nagar,
6	V Additional District and Sessions Judge-cum-V Additional Metropolitan Sessions Judge,	Cyberabad at L.B.Nagar.	V Additional District and Sessions Judge-cum-V Additional Metropolitan Sessions Judge	Rangareddy District at L.B.Nagar.
7	VI Additional District and Sessions Judge-cum-VI Additional Metropolitan Sessions Judge(FTC),	Cyberabad at Kukatpally.	VI Additional District and Sessions Judge-cum-VI Additional Metropolitan Sessions Judge-cum-Family Court	Rangareddy District at Kukatpally.
8	Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge	Cyberabad, Rangareddy District at L.B.Nagar.	Court of the Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge	Rangareddy District at L.B.Nagar.
9	VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge,	Cyberabad at L.B.Nagar.	VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge,	Rangareddy District at L.B.Nagar.

10	IX Additional District and Session Judge-cum-IX Additional Metropolitan Sessions Judge (FTC),	Cyberabad, Ranga Reddy District at LB Nagar.	IX Additional District and Sessions Judge-cum-IX Additional Metropolitan Sessions Judge,	Rangareddy District at L.B.Nagar.
11	X Additional District and Session Judge-cum-X Additional Metropolitan Sessions Judge (FTC),	Cyberabad, Ranga Reddy District at LB Nagar.	X Additional District and Sessions Judge-cum-X Additional Metropolitan Sessions Judge,	Rangareddy District at L.B.Nagar.
12	XIII Additional District and Sessions Judge-cum-XIII Additional Metropolitan Sessions Judge,	Cyberabad Rangareddy District at L.B.Nagar.	XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge,	Rangareddy District at L.B.Nagar.
13	XIV Additional District and Sessions Judge-cum-XIV Additional Metropolitan Sessions Judge,	Cyberabad Rangareddy District at L.B.Nagar.	XII Additional District and Sessions Judge-cum-XII Additional Metropolitan Sessions Judge,	Rangareddy District at L.B.Nagar.
14	II Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women-cum-XVIII Additional District and Sessions Judge-cum-XVIII Additional	Cyberabad Rangareddy District at L.B.Nagar.	Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women-cum-XIII Additional District and Sessions Judge-cum-XIII Additional	Rangareddy District at L.B.Nagar.

	Metropolitan Sessions Judge,		Metropolitan Sessions Judge,	
15	Special Sessions Judge for trial and Disposal of Commercial Disputes,	Rangareddy District at LB Nagar.	Special Sessions Judge for trial and Disposal of Commercial Disputes	Rangareddy District at LB Nagar.
16	Judge, Family Court,	Rangareddy District at LB Nagar.	Judge, Family Court	Rangareddy District at LB Nagar.
17	Judge, Additional Family Court,	Rangareddy District at Hastinapuram.	Judge, Additional Family Court	Rangareddy District at LB Nagar.
18	Special Sessions Judge for trial and Disposal of POCSO Act cases,	Rangareddy District at Hastinapuram.	Special Sessions Judge for trial and Disposal of POCSO Act cases	Rangareddy District at LB Nagar
19	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Rangareddy District at LB Nagar.	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Rangareddy District at LB Nagar.

20	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Rangareddy District at Rajendranagar.	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases	Rangareddy District at Rajendranagar.
21	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Shadnagar, Mahabubnagar District.	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Rangareddy District at Shadnagar.
SENIOR CIVIL JUDGE COURTS				
1	Principal Senior Civil Judge-cum-Chief Judicial Magistrate,	Rangareddy District at LB Nagar	Principal Senior Civil Judge-cum-Assistant Sessions Judge,	Rangareddy District at LB Nagar
2	I Additional Senior Civil Judge-cum-Chief Metropolitan Magistrate,	Rangareddy District at LB Nagar	I Additional Senior Civil Judge-cum-Chief Metropolitan Magistrate -cum-I Additional Assistant Sessions Judge	Rangareddy District at LB Nagar
3	II Additional Senior Civil Judge-cum-II Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar	II Additional Senior Civil Judge-cum-II Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar

4	VII Additional Senior Civil Judge-cum-VII Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar	III Additional Senior Civil Judge-cum-III Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar
5	VIII Additional Senior Civil Judge-cum-VIII Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar	IV Additional Senior Civil Judge-cum-IV Additional Assistant Sessions Judge,	Rangareddy District at LB Nagar
6	Additional Senior Civil Judge,	Kukatpally, Rangareddy District.	Senior Civil Judge -cum-Assistant Sessions Judge,	Rangareddy District at Kukatpally.
7	Senior Civil Judge,	Ibrahimpatnam, Rangareddy District.	Principal Senior Civil Judge--cum-Assistant Sessions Judge	Rangareddy District at Ibrahimpatnam.
8	Additional Senior Civil Judge-cum-Additional Assistant Sessions Judge	Rangareddy District at Ibrahimpatnam	Additional Senior Civil Judge-cum-Additional Assistant Sessions Judge,	Rangareddy District at Ibrahimpatnam.
9	Senior Civil Judge (FTC),	Rangareddy District at Chevella	Senior Civil Judge--cum-Assistant Sessions Judge	Rangareddy District at Chevella
10	Senior Civil Judge,	Shadnagar, Mahabubnagar District.	Senior Civil Judge--cum-Assistant Sessions Judge	Rangareddy District at Shadnagar

	Junior Civil Judge Courts			
1	Principal Junior Civil Judge-cum-Metropolitan Magistrate,	Cyberabad at LB Nagar.	Principal Junior Civil Judge-cum-Metropolitan Magistrate,	Cyberabad, Rangareddy District at LB Nagar.
2	I Additional Junior Civil Judge-cum-I Additional Metropolitan Magistrate,	Cyberabad at LB Nagar.	I Additional Junior Civil Judge-cum-I Additional Metropolitan Magistrate,	Rangareddy District at LB Nagar.
3	II Additional Metropolitan Magistrate-cum II Additional Junior Civil Judge,	Cyberabad at LB Nagar.	II Additional Junior Civil Judge-cum-II Additional Metropolitan Magistrate,	Rangareddy District at LB Nagar.
4	V Additional Metropolitan Magistrate-cum-V Additional Junior Civil Judge,	Cyberabad at LB Nagar.	III Additional Junior Civil Judge-cum-III Additional Metropolitan Magistrate,	Rangareddy District at LB Nagar.
5	Judicial Magistrate of First Class Special (Mobile) PCR Act, Rangareddy-cum-VI Additional Metropolitan Magistrate-cum-VI Additional Junior Civil Judge,	Cyberabad at LB Nagar.	Judicial Magistrate of First Class-Special (Mobile) PCR Act, Rangareddy-cum-IV Additional Metropolitan Magistrate-cum-IV Additional Junior Civil Judge,	Rangareddy District at LB Nagar.

6	Special Judicial Magistrate of First Class (Excise), Rangareddy-cum-VII Additional Metropolitan Magistrate-cum-VII Additional Junior Civil Judge,	Cyberabad at LB Nagar.	Special Judicial Magistrate of First Class (Excise), Rangareddy-cum-V Additional Metropolitan Magistrate-cum-V Additional Junior Civil Judge,	Rangareddy District at LB Nagar.
7	VIII Additional Junior Civil Judge-cum-XXVIII Additional Metropolitan Magistrate,	Cyberabad at Hastinapuram.	VI Additional Metropolitan Magistrate-cum-VI Additional Junior Civil Judge,	R.R. District at LB Nagar.
8	X Additional Junior Civil Judge-cum-XXX Additional Metropolitan Magistrate,	Cyberabad at Hastinapuram.	VII Additional Metropolitan Magistrate-cum-VII Additional Junior Civil Judge,	Rangareddy District at LB Nagar.
9	Principal Junior Civil Judge-cum-VIII Additional Metropolitan Magistrate,	Cyberabad, Kukatpally at Miyapur.	Principal Junior Civil Judge-cum-VIII Additional Metropolitan Magistrate,	Rangareddy District at Kukatpally.
10	I Addl. Junior Civil Judge-cum-IX Additional Metropolitan Magistrate,	Cyberabad, Kukatpally at Miyapur.	I Additional Junior Civil Judge-cum-IX Additional Metropolitan Magistrate,	Rangareddy District at Kukatpally.
11	IV Addl. Junior Civil Judge-cum-XII Additional Metropolitan Magistrate,	Cyberabad, Kukatpally at Miyapur.	II Additional Junior Civil Judge-cum-X Additional Metropolitan Magistrate,	Rangareddy District at Kukatpally.

12	Principal Junior Civil Judge-cum-XIV Additional Metropolitan Magistrate,	Cyberabad at Rajendranagar.	Principal Junior Civil Judge-cum-XI Additional Metropolitan Magistrate,	Rangareddy District at Rajendranagar.
13	I Addl. Junior Civil Judge-cum-XV Additional Metropolitan Magistrate,	Cyberabad at Rajendranagar.	I Additional Junior Civil Judge- cum-XII Additional Metropolitan Magistrate,	Rangareddy District at Rajendranagar.
14	II Addl. Junior Civil Judge-cum-XVI Additional Metropolitan Magistrate,	Cyberabad at Rajendranagar.	Court of the II Additional Junior Civil Judge-cum-XIII Additional Metropolitan Magistrate,	Rangareddy District at Rajendranagar.
15	Junior Civil Judge-cum-XXIV Additional Metropolitan Magistrate,	Cyberabad at Hayathnagar.	Court of the Junior Civil Judge- cum-XIV Additional Metropolitan Magistrate,	Rangareddy District at Hayathnagar.
16	Principal Junior Civil Judge-cum-XXV Additional Metropolitan Magistrate,	Cyberabad at Ibrahimpatnam.	Principal Junior Civil Judge-cum- XV Additional Metropolitan Magistrate,	Rangareddy District at Ibrahimpatnam.
17	I Addl. Junior Civil Judge-cum-XXVI Additional Metropolitan Magistrate,	Cyberabad at Ibrahimpatnam.	Additional Junior Civil Judge-cum- XVI Additional Metropolitan Magistrate,	R.R. District at Ibrahimpatnam.

18	Junior Civil Judge-cum-XXVII Additional Metropolitan Magistrate,	Cyberabad at Maheshwaram.	Court of the Junior Civil Judge- cum-XVII Additional Metropolitan Magistrate,	Rangareddy District at Maheshwaram.
19	Junior Civil Judge-cum-Judicial Magistrate of First Class,	Chevella.	Junior Civil Judge-cum-Judicial Magistrate of First Class,.	Rangareddy District at Chevella
20	Principal Junior Civil Judge-cum- Judicial Magistrate of First Class,	Shadnagar, Mahabubnagar District.	Principal Junior Civil Judge-cum- Judicial Magistrate of First Class,	Rangareddy District at Shadnagar.
21	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class,	Shadnagar, Mahabubnagar District.	I Additional Junior Civil Judge- cum-I Additional Judicial Magistrate of First Class.	Rangareddy District at Shadnagar.
22	Additional Junior Civil Judge-cum- Additional Judicial Magistrate of First Class,	Kalwakurthy	Junior Civil Judge-cum- Judicial Magistrate of First Class,	Rangareddy District at Amangal